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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 162/2025

R.N. KHEMKA ENTERPRISES PVT. LTD. ....Appellant

Through: Mr Salil Kapoor, Mr Sumit  
Lalchandani, Mr Tarun Chanana and  
Ms Ananya Kapoor, Advocates.

versus

PR. COMMISSIONER OF INCOME TAX 7  
DELHI

....Respondent

Through: Mr Sunil Agarwal, senior standing  
counsel with Mr Shivansh B. Pandya,  
Mr Viplav Acharya, Ms Priya Sarkar  
and Mr Utkarsh Tiwari, Advocates.

**CORAM:**

**HON'BLE MR. JUSTICE VIBHU BAKHRU**

**HON'BLE MR. JUSTICE TEJAS KARIA**

**ORDER**  
**20.05.2025**

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**CM APPL. 30846/2025 (Exemption)**

1. Exemption is allowed, subject to all just exceptions.
2. The application stands disposed of.

**CM APPL. 30847/2025 (Condonation of delay)**

3. For the reasons stated in the application, the application is allowed.
4. The delay in filing the appeal is condoned.
5. The application stands disposed of.

**ITA 162/2025**

6. After some arguments, the learned counsel appearing for the appellant seeks to withdraw the present appeal in view of the order passed by this Court in *ITA 431/2022* captioned *Pr. Commissioner of Income Tax-7 v. R.N. Khemka Enterprises Pvt. Ltd., decided on 01.04.2025*. In terms of the



said order, the Assessee's appeal (being ITA No.6016/Del/2018) pertaining to the Assessment Year [AY] 2007-08 was restored before the learned Income Tax Appellate Tribunal for consideration afresh.

7. He states that in view of the above, the present appeal may not survive since the order impugned in the present appeal has been set aside.
8. The appeal is dismissed as withdrawn.
9. It is clarified that all rights and contentions of the parties are reserved.

**VIBHU BAKHRU, J**

**TEJAS KARIA, J**

**MAY 20, 2025**

**RK**

[Click here to check corrigendum, if any](#)